

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH: KOLKATA

ORIGINAL APPLICATION NO. 70/2026/EZ

*(Under Section 14 R/W Section 18(1) & (2) of the National Green Tribunal Act,
2010)*

IN THE MATTER OF:

Dillip Kumar Samantaray

...Applicant

-Versus-

JSW Utkal Steel Limited and Ors.

...Respondents

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NOS. 2, 4 & 5

PAPER BOOK

(FOR INDEX KINDLY SEE INSIDE)

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INDEX

<u>S.No</u>	<u>Particulars</u>	<u>Page No.</u>
1.	Counter affidavit on behalf of respondent no. 2,4 & 5	1-12
2.	<u>ANNEXURE- R1:</u> A copy of the letter no. 14242/Judicial dated 14.07.2026 issued by the Collector & District Magistrate, Jagatsingpur	13-14
3.	<u>ANNEXURE- R2:</u> A true copy of the Letter No. 5046/(Judicial) dated 25.02.2026 addressed to the Registrar, Odisha Human Rights Commission	15-16
4.	Vakalatnama	17



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25/2026
Regd. No. 20/07/26
Dt. - 20/07/26

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

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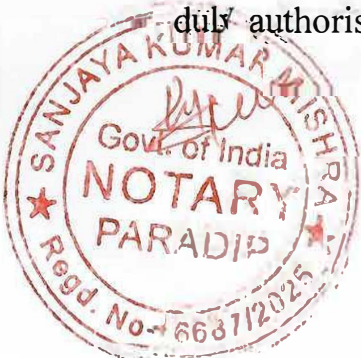
...Respondents

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NOS. 2,4 &5

I, Shri Niranjan Behera S/o Shri Kelu Charan Behera, aged about 49 years, Resident of At- Asijanga , P.S.- Kakatpur, District- Puri presently posted as Additional District Magistrate, Paradip under Jagatsinghpur District filing this Counter Affidavit on behalf of Respondent No. 2 (State of Odisha, represented through Chief Secretary), Respondent No. 4 (Additional Chief Secretary, Forest, Environment & Climate Change Department, Government of Odisha) and Respondent No. 5 (Collector & District Magistrate, Jagatsinghpur),

Niranjan Behera
ADDL. DISTRICT MAGISTRATE
PARADIP

duly authorised in this behalf, do hereby solemnly affirm and state as follows:




SANJAYA KUMAR MISHRA
NOTARY, Govt. of India
Regd. No. - 46687, Paradip
Badapadia, Paradip
Mob. No. - 9861085139, 8908057126

PRELIMINARY SUBMISSIONS

1. That I am well conversant with the facts and circumstances of the present case and I am duly authorized by the competent authority to swear the present affidavit on behalf of the respondent nos. 2,4 &5 vide Letter No. 14242/Judicial dated 14.07.2026 issued by the Collector & District Magistrate, Jagatsingpur (hereinafter referred to as "**Respondent No. 5**").

A copy of the letter no. 14242/Judicial dated 14.07.2026 issued by the Collector & District Magistrate, Jagatsingpur is annexed herewith and marked as **ANNEXURE- R1**

2. That it is submitted at the outset that the averments made in the OA are founded principally on a newspaper report published in 'Orissa Post' dated 20.01.2026 and a set of undated/unauthenticated photographs (Annexure-1 Series), none of which have been verified by any competent authority prior to institution of the present proceedings. It is respectfully submitted that mere newspaper reports and photographs, without independent verification, cannot by themselves constitute conclusive proof of violation of the conditions of Environmental Clearance ("EC") or of the No Objection Certificates ("NOCs") issued by the Central Ground Water Authority ("CGWA"), particularly when a statutory enquiry conducted into an identical/substantially similar complaint has found the allegation of illegal ground water extraction to be unsubstantiated, as set out in para 8 below.

3. That it is significant to note that an identical complaint of illegal extraction of ground water by M/s JSW Utkal Steel Limited

Niraj Kumar Mishra

1
ADDL. DISTRICT MAGISTRATE
PARADIP



[Signature]
SANJAYA KUMAR MISHRA
NOTARY, Govt. of India
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(Respondent No. 1) was earlier made by one Sri Basudev Bhatta, Co-Convener, Aama Janata Adhikar, which was registered as OHRC Case No. 3786/2025 before the Odisha Human Rights Commission. Pursuant to the order of the Hon'ble Commission dated 23.10.2025, a consolidated factual enquiry was caused to be conducted by the Collector & District Magistrate, Jagatsinghpur through the Regional Officer, Odisha State Pollution Control Board, Paradeep and the General Manager, M/s JSW Utkal Steel Limited, Paradeep. The factual report submitted to the Registrar, Odisha Human Rights Commission vide Letter No. 5046/(Judicial) dated 25.02.2026 records, inter-alia, the following findings:

- (a) *The project proponent has obtained the requisite statutory clearances, including Environmental Clearance and Consent to Establish, for the Integrated Steel Plant, Captive Power Plant, Cement Plant and Captive Jetty projects*
- (b) *The company has obtained NOCs from the CGWA for ground water abstraction — NOC dated 04.03.2025 permitting abstraction of 95 KLD through 3 bore wells for the Integrated Steel Plant, and NOC dated 25.03.2025 permitting abstraction of 93 KLD through 3 bore wells for the Captive Jetty project;*
- (c) *Out of the total 6 permitted bore wells, 5 have been completed, each fitted with water meters to monitor extraction, with ground water charges leviable as per actual meter readings;*
- (d) *The project proponent has undertaken ground water assessment and hydrological modelling through CGWA-approved consultants;*

Niranjana Behara
ADDL. DISTRICT MAGISTRATE
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20/07/26
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(e) *Certain old tube wells existing in the project area (earlier used under betel vine cultivation, pre-dating the project) have been dismantled, and the company is in the process of converting the defunct wells into ground water recharge pits in compliance with EC conditions and CGWA requirements;* (f) *The Environmental Clearance, after having been remitted by the Hon'ble National Green Tribunal for fresh appraisal, was duly re-appraised by the Ministry of Environment, Forest and Climate Change and revalidated on 15.09.2023, and further challenges before the Hon'ble NGT and thereafter before the Hon'ble Supreme Court of India were rejected.*

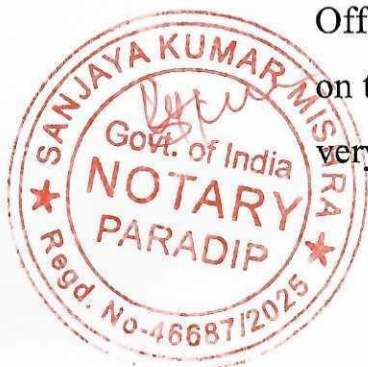
4. That, on the basis of the aforesaid enquiry, the Collector & District Magistrate, Jagatsinghpur has already recorded a categorical finding that "in view of the statutory permissions obtained, monitoring mechanisms in place, and verification conducted during enquiry, the allegation regarding illegal extraction of ground water by the project proponent is not substantiated."

Nirvanjan Behera

ADDL. DISTRICT MAGISTRATE
PARADIP

A true copy of the Letter No. 5046/(Judicial) dated 25.02.2026 addressed to the Registrar, Odisha Human Rights Commission is annexed herewith as **Annexure- R2**.

5. That in view of the aforesaid enquiry and findings — which were arrived at through a formal reference to and report from the Regional Officer, OSPCB, Paradeep and the project proponent, and not merely on the ipse dixit of any party — the present OA, being founded on the very same/similar allegations without any new or additional material of



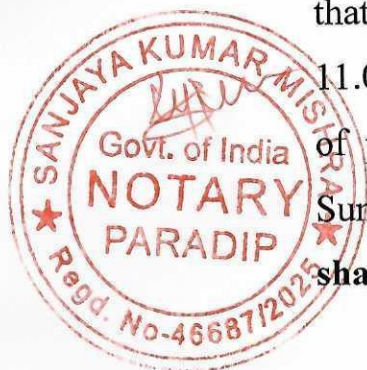
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substance, does not disclose a case warranting the drastic reliefs of cancellation of EC and NOC as prayed for.

6. That the Answering Respondents deny each and every allegation, statement, submission and averment made in the OA save and except those that are matters of record or are specifically admitted hereinbelow. Non-traversal of any particular averment shall not be construed as an admission thereof, the same being deemed to be specifically denied.

PARAWISE REPLY

7. That the contents of Para 1 of the OA relating to addresses for service are matters of record and needs no reply.
8. That the contents of Para 2 & 3 of the OA relating to the maintainability of the OA under Section 14 of the NGT Act, 2010 and the jurisdiction of this Hon'ble Tribunal are legal submissions; however, it is submitted that the said provisions cannot be invoked merely on the basis of unverified media reports where a statutory enquiry has already found the underlying allegation unsubstantiated.
9. That the contents of Para 4 of the OA regarding the antecedents of the Applicant are a matter of fact and need no reply.
10. That with respect to the contents of Para 5 of the OA, it is submitted that while it is a matter of record that Condition (xiv) of the EC dated 11.04.2022, as revalidated on 15.09.2023, stipulates that 1,47,500 KLD of process water shall be sourced from the Chaudhurygada Intake Summer Storage, 25 km from the site, and that **"No Ground water shall be abstracted"** for meeting this process water requirement, the



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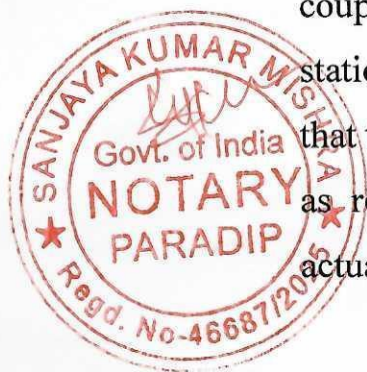
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 ADDL. DISTRICT MAGISTRATE
 PARADIP

said condition is directed towards the bulk process water requirement of the plant and does not, ipso facto, prohibit the project proponent from applying for and obtaining a separate, distinct NOC from the CGWA — the statutory authority competent to grant the same — for limited ground water abstraction for genuine infrastructure/ancillary purposes such as construction, staff quarters or a captive jetty, subject to the safeguards and conditions imposed in such NOC. The allegation that the company is "indiscriminately digging borewell and tubewell" and that "multiple bore wells" and "hundreds of bore wells" exist in the project site, based on the news report and photographs annexed as Annexure-1 Series, is denied, the same being unverified, uncorroborated and contrary to the findings recorded in the enquiry report. It is further submitted that several of the photographs annexed by the Applicant are undated or bear dates from 2024 and 2025, predate the period of the alleged violation, and/or depict ordinary drinking-water hand pumps unconnected with the industrial process of Respondent No. 1.

11. That with respect to the contents of Para 6 of the OA, it is admitted that the EC dated 11.04.2022 was revalidated on 15.09.2023 pursuant to the orders of the Hon'ble NGT dated 20.03.2023 and the Hon'ble Supreme Court dated 15.05.2023, and that Condition (xiv) as revised stipulates sourcing of 1,47,500 KLD water from the Chaudhurygada ISS with the stipulation that no ground water shall be abstracted for that purpose, coupled with additional safeguards such as creation of water-harvesting stations and rejuvenation of 110 existing community ponds. It is denied that the project proponent is presently in violation of the said condition; as recorded in the enquiry report (Annexure R-1), the abstraction actually being undertaken by Respondent No. 1 is confined to that

Nirajan Behara

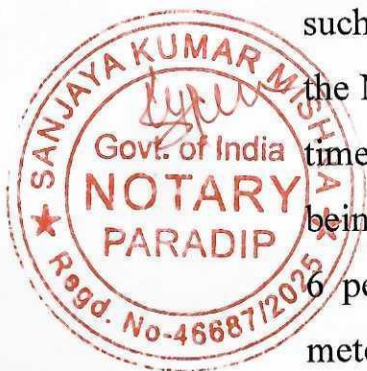
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permitted under the separate CGWA NOCs referred to hereinabove, and is duly monitored through installed water meters. The prayer for cancellation of the EC is, therefore, misconceived and premature.

12. That the contents of Para 7 of the OA regarding allocation of 117.71 Cusecs of surface water by the Department of Water Resources vide letter dated 31.01.2018 are matters of record and are not disputed by Respondent No. 3.
13. That with respect to the contents of Para 8 of the OA, it is admitted that Respondent No. 1 has obtained two NOCs from the CGWA — one dated 25.03.2025 for abstraction of 93 KLD through 3 tube wells (for the Captive Jetty project) and another dated 23.12.2025 for abstraction of 98.10 KLD through 2 tube wells (for the Staff Quarters/Guest House infrastructure, an "Existing Project" under "Safe" category) — copies whereof have themselves been annexed by the Applicant as Annexure-4. It is denied that the CGWA acted illegally or "without going through the EC" in granting the said NOCs; the CGWA is an independent statutory authority under the Ministry of Jal Shakti, empowered under the Guidelines to Regulate and Control Ground Water Extraction in India to examine and grant NOCs strictly for infrastructure/ancillary category applications, and each of the said NOCs is expressly made subject to mandatory conditions, including installation of tamper-proof digital water flow meters with telemetry (Phase I) and calibration of such meters through an authorised agency (Phase II), as borne out from the NOCs themselves. It is denied that the company has dug "multiple times of the permitted tube well" or that mandatory NOC conditions are being flouted; as recorded in the Collector's enquiry report, 5 out of the 6 permitted bore wells have been completed and fitted with water meters, and old, pre-existing defunct tube wells (unconnected with the



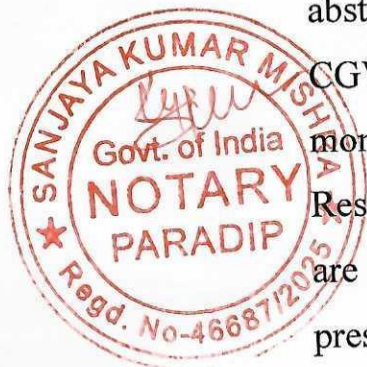
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NOCs) are being converted into ground water recharge structures. In any event, whether the piezometer/observation-well condition of the NOC stands complied with is a matter falling squarely within the domain of CGWB/CGWA, which is best placed to verify and report compliance, and the Answering Respondents shall abide by any direction of this Hon'ble Tribunal in that regard.

14. That with respect to the contents of Para 9 of the OA, it is denied that no action has been taken by Respondent No. 5 (Collector, Jagatsinghpur) on the Applicant's representation dated 27.01.2026. It is submitted that an identical grievance concerning illegal ground water extraction by Respondent No. 1 had already been referred for enquiry by the Odisha Human Rights Commission, and the Collector, Jagatsinghpur duly caused an enquiry to be conducted through the Regional Officer, OSPCB, Paradeep and the project proponent, and submitted a detailed factual report dated 25.02.2026 (Annexure R2), recording that the allegation of illegal extraction is not substantiated. The plea of inaction is accordingly factually incorrect and is denied.
15. That with respect to the contents of Para 10 of the OA, it is admitted, as a matter of law, that under Clause 10.0 of the Guidelines to Regulate and Control Ground Water Extraction in India issued by the Ministry of Jal Shakti, District Collectors/District Magistrates are vested with enforcement powers including sealing of unauthorised ground water abstraction structures and disconnection of electricity, and that CGWB/CGWA and State ground water organisations are vested with monitoring and inspection powers. It is, however, denied that Respondent No. 5 has failed to exercise the said powers; the said powers are exercised as and when a violation is duly established, and in the present case, the enquiry conducted has not established any violation.



Naveen Behara

ADDL. DISTRICT MAGISTRATE
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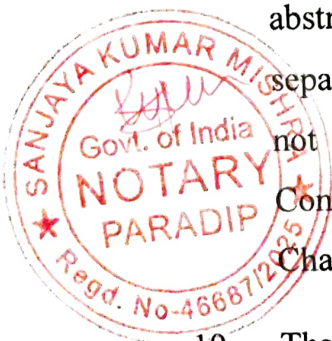
warranting invocation of such coercive measures. The Answering Respondents remain willing and duty-bound to take appropriate action strictly in accordance with law, should any violation be established upon a fair, transparent and site-specific verification, including one conducted at the instance of, or under the supervision of, this Hon'ble Tribunal.

16. That with respect to the contents of Para 11 of the OA, it is submitted that this pertains primarily to Respondent Nos. 9 & 10 (SEIAA, Odisha and the Ministry of Environment, Forest & Climate Change), and the Answering Respondents adopt the position that since no violation of EC conditions stands established, the question of initiating proceedings for cancellation of EC does not presently arise.
17. That the contents of Para 12 of the OA are formal in nature and do not require any specific reply, save that it is denied that the Answering Respondents have been remiss in the discharge of their statutory duties, for the reasons set out hereinabove.

REPLY TO THE GROUNDS

18. That in reply to Ground (A), it is denied that Respondent No. 1 has violated Specific Condition No. (xiv) of the EC by "digging numbers of tube well in the project site." As set out above, the ground water abstraction being carried out by Respondent No. 1 is referable to the separate CGWA NOCs granted for limited infrastructure purposes, and not to the process water requirement of the plant governed by EC Condition (xiv), which continues to be sourced from the Chaudhurygada ISS/surface water as stipulated.

19. That in reply to Ground (B), it is denied that any occasion has arisen for the Ministry of Environment, Forest & Climate Change or SEIAA,



Niraj Babar
ADDL. DISTRICT MAGISTRATE
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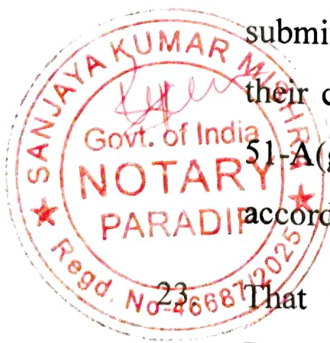
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Odisha to initiate proceedings for cancellation of the EC, no violation of the EC conditions having been established.

20. That in reply to Ground (C), it is denied that the CGWA acted illegally in granting the NOCs for 5 tube wells, or that Respondent No. 1 has dug "multiple times" the permitted number of tube wells or violated NOC conditions, for the reasons set out in para 14 above.
21. That in reply to Ground (D), while it is not disputed that indiscriminate/unregulated ground water abstraction, if established, would have adverse consequences for the ground water table of the area, it is denied that any such indiscriminate abstraction has, in fact, taken place, or that the abstraction presently undertaken under the two CGWA NOCs (aggregating approximately 191 KLD, subject to meter-based monitoring) can be characterised as "indiscriminate" or causing serious impact, particularly in the absence of any independent hydrogeological data placed on record by the Applicant to substantiate such apprehension.
22. That in reply to Ground (E) & (F), it is denied that the Answering Respondents have been silent, inactive, or guilty of "pathetic red-tape attitude" towards protection of the environment. As demonstrated hereinabove, a formal enquiry was caused, a factual report was submitted, and the Answering Respondents remain fully committed to their constitutional and statutory obligations, including under Article 51-A(g) of the Constitution of India, and shall continue to act in accordance with law and any further directions of this Hon'ble Tribunal.
23. That in reply to Ground (G), it is denied that the Answering Respondents have failed to uphold the provisions of the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution)

Nirajan Behera

ADDL. DISTRICT MAGISTRATE
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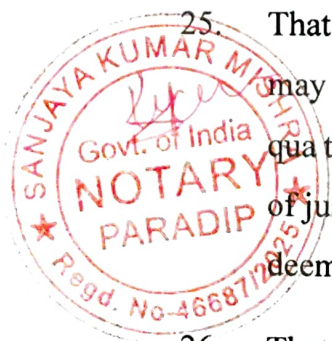
Act, 1974, or the Forest (Conservation) Act, 1980. The Answering Respondents have acted, and continue to act, strictly within the framework of the said enactments and the Rules/Guidelines framed thereunder.

REPLY TO THE PRAYER

24. That in view of the facts and submissions set out hereinabove, it is respectfully submitted that the reliefs prayed for in the OA, particularly the cancellation of the EC and the NOCs and imposition of fine/Environmental Compensation upon Respondent No. 1, are premature and unwarranted, no violation having been established despite a due and fair enquiry conducted by Respondent No. 5 in coordination with OSPCB. Without prejudice to the aforesaid, the Answering Respondents undertake to render full cooperation to any joint committee or field verification that this Hon'ble Tribunal may deem fit and proper to constitute, and to comply with any further direction(s) that this Hon'ble Tribunal may pass in the interest of justice and environmental protection.

25. That it is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to dismiss the present Original Application qua the Answering Respondents as being devoid of merit, in the interest of justice; and/or pass such other order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.

26. That I have gone through the contents of this Counter Affidavit and have understood the same. The statement made in paragraph no.1 is



Sanjaya Kumar Mishra
20/10/2016
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Niraj Kumar
ADDL. DISTRICT MAGISTRATE
PARADIP

based on my knowledge and those made in paragraph nos. 2 to 25 are based on information derived from the official records of the respondents, which I believe to be true.

27. That the annexures appended with this counter affidavit is photocopy of its respective originals.

Nirzja Behara
20.07.26

DEPONENT

ADDL. DISTRICT MAGISTRATE
PARADIP

VERIFICATION

Verified at Paradip under Jagatsinghpur District on this day of 20th July, 2026 that the contents of the above Counter Affidavit are true and correct to my knowledge and belief, based on official records maintained in the ordinary course of official business and the enquiry report referred to hereinabove. Nothing material has been concealed therefrom and no part of it is false.

Nirzja Behara
20.07.26

DEPONENT

ADDL. DISTRICT MAGISTRATE
PARADIP



Sanjaya Kumar Mishra
20.07.26
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Mobile No. - 9861085139, 8908057134

243



ANNEXURE- R1

Court Matter Extremely Urgent
OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE:
JAGATSINGHPUR
JUDICIAL SECTION

Email Id-dm-jagatsinghpur@nic.in, admjsp.od@nic.in, dyjudjag.od@gov.in

Letter No. 14242 / Judicial Dt. 14 / 07 /2026

To

**The Additional District Magistrate,
Paradeep.**

Sub: Authorization to appear and file affidavit/counter-affidavit/response before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in O.A. No.70/2026/EZ - Reg.

Ref: Letter No.13801/FE&CC dt.22.06.2026 of Deputy Secretary to Govt., FE&CC Dept.

Sir,

With reference to the letter on the subject cited above, I am to say that Government in FE&CC Department has authorized this office to file affidavit/counter affidavit/response in O.A. No.70/2026/EZ filed by Shri Dillip Kumar Samantaray Vs. JSW Utkal Steel Limited & Others before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata on behalf of Respondent No.2, Chief Secretary to Government and Respondent No.4, Principal Secretary, FE&CC Department.

In view of the above and in the interest of timely filing of response, you are hereby authorized to appear, file affidavit/counter-affidavit and take all necessary steps before the Hon'ble NGT, Eastern Zone Bench, Kolkata in the above O.A. on behalf of the Collector & District Magistrate, Jagatsinghpur.

Further, you are requested to coordinate with Water Resources Department, CGWB, OSPCB, SEIAA and other concerned authorities for collection of factual inputs and records. The draft affidavit may be prepared in consultation with the learned Special Counsel/Government Advocate engaged in the matter and placed before this office for approval before filing.

This may be treated as TOP-PRIORITY and compliance may be intimated to this office as well as to FE&CC Department.

Please treat this matter as Most Urgent

Yours faithfully,

True copy attached

Niraj Kumar

**ADDL. DISTRICT MAGISTRATE
PARADIP**

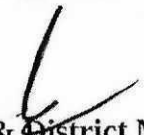
**Collector & District Magistrate,
Jagatsinghpur**

244



Memo No. 14243 / Judicial Date. 14.07. /2026.

Copy submitted to Deputy Secretary to Govt. Forest, Environment & Climate Change Deptt, Odisha, Bhubaneswar for information with reference to letter No.13801//FE&CC, dated 22.06.2026.


Collector & District Magistrate,
Jagatsinghpur

True copy attested

Nirajan Behara

**ADDL. DISTRICT MAGISTRATE
PARADIP**



OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE:
JAGATSINGHPUR
JUDICIAL SECTION

Email Id-dm-jagatsinghpur@nic.in/admjsp.od@nic.in

Letter No. 5046 / (Judicial) Dt. 25 / 02 /2026

To

**The Registrar,
 Odisha Human Rights Commission,
 Toshali Bhawan, 2nd Floor, Satyanagar,
 P.O-Saheednagar, Bhubaneswar-751007**

**Sub: Submission of report on OHRC Case No. 3786/2025 filed by Basudev Bhatta,
 Co-Convener, Aama Janata Adhikar.**

Ref: Your office Letter No Letter No.1462 dtd. 21.01.2026.

Sir,

In inviting a kind reference to subject cited above, I am to submit that as per your kind order dated 23.10.2025 I am to submit the consolidated factual report based on enquiry conducted through the R.O Pollution control Board, Paradeep/ G.M , M/S JSW, Utkal Steel Ltd. Paradeep.

1. The petitioner has alleged that JSW Utkal Steel Limited at Dinkia under Ersama Tahasil of Jagatsinghpur district is illegally extracting excessive groundwater through tube wells, which may lead to water scarcity for local inhabitants.
2. In this connection, the matter was referred to the Odisha State Pollution Control Board (OSPCB) for enquiry and factual verification. As per the report received, the project proponent has obtained requisite statutory clearances from the competent authorities, including Environmental Clearances and Consent to establish for the Integrated Steel Plant, Captive Power Plant, Cement Plant and Captive Jetty projects.
3. The company has obtained No Objection Certificates (NOCs) from the Central Ground Water Authority (CGWA), Government of India, for groundwater abstraction as detailed below:
 - i) NOC dated 04.03.2025 permitting abstraction of 95 KLD through 03 bore wells for the Integrated Steel Plant.
 - ii) NOC dated 25.03.2025 permitting abstraction of 93 KLD through 03 bore wells for the Captive Jetty project.

True copy attested

Hiraja Balar

**ADDL. DISTRICT MAGISTRATE
 PARADIP**

246
iii) Out of the total 06 permitted bore wells, 06 have been completed. Each bore well has been fitted with water meters to monitor extraction, and groundwater charges are to be levied as per actual meter readings.

4. The project proponent has also undertaken groundwater assessment and hydrological modeling through CGWA-approved consultants.
5. It is further reported that certain old tube wells existing in the project area (earlier under betel vine cultivation) have been dismantled, and the company is in the process of converting defunct wells into groundwater recharge pits in compliance with Environmental Clearance conditions and CGWA requirements.
6. With regard to Environmental Clearance, it is reported that the matter had earlier been examined by the National Green Tribunal, which remitted the EC for fresh appraisal by the Ministry of Environment, Forest and Climate Change. Subsequently, the ECs were revalidated. Further challenges before the National Green Tribunal and thereafter before the Supreme Court of India were rejected.

In view of the statutory permissions obtained, monitoring mechanisms in place, and verification conducted during enquiry, the allegation regarding illegal extraction of groundwater by the project proponent is not substantiated.

This is submitted for favour of kind information and consideration of the Hon'ble Commission.

Yours faithfully,

Encl:

1. Report of R.O Pollution control Board, Paradeep
2. G.M, M/S JSW, Utkal Steel Ltd. Paradeep

Collector and District Magistrate
Jagatsinghpur

True copy attached

Nirvanjan Dehara

ADDL. DISTRICT MAGISTRATE
PARADIP



247



X

VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE
BENCH, KOLKATA

Original Application No. 70/2026/EZ

In re:

Dilip Kumar Samantaray

... APPLICANTS

Versus

JSW Utkal Steel Limited and ors.

... RESPONDENTS



KNOW ALL to whom these presents shall come that I Shri Niranjan Behera, presently working as Additional District Magistrate, Paradip, P.S- Paradip Model P.S, District- Jagatsinghpur, of the above-named respondents do hereby appoint: -

Utkarsh Chandra, Advocate
D/13059/2023

C-24, Nangal Dewat, Vasant Kunj, Sector - D,
Vasant Kunj, New Delhi, Delhi - 110070.

Mobile No. 8917347515; E-mail: chandra.utkarsh06@gmail.com

(Hereinafter called the advocate/s) to be my/ our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above- noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleading, appeal cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/ or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheque, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think to do so and to sign the Power of Attorney on our behalf.

And I / We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/ our own acts, as if done by me/ us to all intents and purposes.

And I / We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 20th day of July 2026.

Accepted subject to the terms of fees.

Advocates: -

Utkarsh
Utkarsh Chandra

D/13059/2023

Aryan Rachh

Aryan Rachh

D/14947/2023

Niranjan Behera
20.07.26

Client

ADDL. DISTRICT MAGISTRATE
PARADIP